

AP

O.A.859 of 1994

①

31.5.1994

Hon. Mr. Maharaj-Din, J.M.

Heard Sri N.L. Pandey, learned counsel for the applicant.

Issue notice to the respondents returnable within 14 days. List this case on 21.6.1994 for hearing on interim relief.

It is stated by the ~~counsel~~ for the applicant that the applicants have submitted application form to appear in Civil Services (Pre.) Examination 1994. Their application forms have been rejected by the UPSC vide impugned orders dated 13.4.1994 (Annexure-A 1) and 28.4.1994 (Annexure-A 2) for non-fulfilment of column no. 8 regarding educational qualification. The applicant ~~has~~ produced a letter dated 9.5.1994 of ^{the} under Secretary (Examination) U.P.S.C., New Delhi and has stated that in the same circumstances, candidature of one of the applicant for appearing in the Civil Services (Pre.) Examination has been considered and allowed. Thus, taking into account the letter of the under Secretary (Examination) it is observed that UPSC should also consider and permit the applicant for appearing in the Civil Services (Pre.) Examination, 1994 if the applicant fulfills the educational qualifications and otherwise found eligible to appear in the examination.

There are two applicants in this case who have moved the application for joining together, the same is allowed.

O.R.

Notices along with copy of Petition issued to respondents by Regd post.

June
20/6/94

② 22-6-94

Hon. Mr. S. Das (retd.) M Member (J)

Hon. Mr. T. L. Verma, J.M

It 21/6/94 declared holiday.

Case is adjn to 24/6/94 for admission.

BOC
Pmt

(3)

24.6.94

(AI)
(2)

Hon. Mr. S. Das Gupta, AM.
Hon. Mr. T. L. Verma, JM.

None for the applicant. The
Case is adjourned. List
this Case on 25.7.94
for admission.

TH

JM.

WR

AM.

O.R.
No C.A. has been
received in this
Court so far.

03/7/94

(4)

25.7.94

Hon. Mr. S. Das Gupta AM.
Hon. Mr. T. L. Verma, JM.

None for the applicant. The
Case is adjourned. List
this Case on 31.8.94
for admission.

O.R.
No C.A. has been
filed so far.

~~June 25
30/6/94~~

TH
JM.

WR
AM

(5)

31.8.94

Hon. Mr. Justice B. C. Saksena, VC
Hon. Mr. K. Muthukumar AM

The list has been recused.

The Case was called out twice. The learned
Counsel for the applicant nor for the respondent
present. There is no request for
adjournment. The OA is accordingly
dismissed in default for non prosecution.

b.
AM.

BC
VC.

(WV)